CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 232/MP/2023

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under the Consultancy Agreement dated 1.3.2017, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Private Limited and Central Transmission Utility of India Limited (earlier Power Grid Corporation of India Limited) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 2.1.2018 executed with Solar Energy Corporation of India Limited and consequential relief thereto.
Petitioner	:	ReNew Power Private Limited (RPPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL) & Anr.
Date of Hearing	:	**8.9.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, RPPL Shri Girik Bhalla, Advocate, RPPL Ms. Priyanka Vyas, Advocate, RPPL Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that CTUIL filed its compliance affidavit only yesterday, making certain averments regarding the proceedings before the APTEL in Appeal No.280 of 2026 (*ReNew Wind Energy (AP2) Pvt. Ltd. & Anr. v. CERC & Ors.)* Accordingly, the learned counsel sought time to file a response to the said affidavit.

2. Considering the above request, the Commission allowed the Petitioner to file its response to CTUIL's compliance affidavit within three weeks.

3. The Petition will be listed for hearing on **3.11.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)